## GOVERNMENT OF MANIPUR SECRETARIAT: HOME DEPARTMENT

## ORDERS BY THE GOVERNOR: MANIPUR

Imphal, the 23rd March, 2020

No. 9/6(1)/2020-H(Pt) : Whereas, the State Government has taken up numerous steps like closure of international boundaries with Myanmar, closure of malls, restaurants, cinema halls, tourist spots, closure of interstate border for passenger vehicles, suspension of all public transport, restriction to gathering of people etc.

Whereas, the steps and measures taken up by the State Government so far do not seem adequate to contain and combat the spread of COVID-19 in the State.

Now therefore, in exercise of the powers conferred under section 9, 10, 11 and 12 of the Manipur Epidemic Diseases Covid-19 Regulations, 2020 read with section 2 of the Epidemic Diseases Act, 1897, hereby reiterates an order the following measures:

- All interstate borders shall be sealed for movement of passengers by public and private transport.
- All passenger carrying public transport and private vehicles within the State except goods vehicle shall be suspended.
- All shops, malls, markets, commercial establishments, shall be closed except shops dealing with groceries/vegetables/medicine/ milk/LPG/Petrol pumps.
- 4. All persons who were abroad during January or February, 2020 and have returned to Manipur after 1<sup>st</sup> March, 2020 shall furnish their particulars and travel history to the notified agencies (shomemanipur@gmail.com) on or before 24-03-2020.
- All persons who have been advised home quarantine shall observe it very strictly. The Deputy Commissioners and Superintendent of Police shall ensure strict compliance.
- 6. Any congregation of more than 4(four) person is prohibited.
- All government and private offices shall remain closed except the following essential services.
  - a) Home Department, Police Department, GAD, District Administration, Health, Fire Services, Prisons, Power, PHED, Municipalities, Consumer Affairs & Public Distribution. NIC both State and District Units.

23/3/20



- b) Banks/ATMs
- c) Print and Electronic media.
- d) IT and ITeS including postal and internet services.
- e) Hospital, Optical Stores, Diagnostic Centers, Pharmacies.
- f) Takeaway/ home delivery restaurants.

Any person(s) found violating the restrictions above, shall be prosecuted under section 188 IPC- violation of order promulgated by the government, section 269 IPC- negligently doing any act known to be likely to spread infection of any disease, section 270 IPC-malignantly doing any act known to be likely to spread infection of any disease and section 271 IPC- knowingly disobeying any quarantine rule etc.

This orders shall take immediate effect and shall be in force till 31-03-2020.

By orders & in the name of the Governor,

(Dr. J Suresh Babu) Chief Secretary Government of Manipur

## Copy to:-

- Secretary to Governor of Manipur, Raj Bhavan Imphal.
- 2. Secretary to Hon'ble Chief Minister, Manipur.
- 3. PPS to Hon'ble Deputy Chief Minister, Manipur.
- 4. PPS to all Hon'ble Ministers, Manipur.
- 5. Director General of Police, Manipur.
- All Addl. Chief Secretaries/Principal Secretaries/Commissioners, Government of Manipur.
- 7. I.G Assam Rifles (South), C/o 99 APO
- 8. GOC 57 Mtn. Divn, C/o 99 APO
- 9. Commissioner (IPR), Government of Manipur.
- 10. IG, CRPF (M&N Sector), Gr. Centre Langjing.
- 11. Dy.I.G, BSF Hqrs. Koirengai.
- 12. All Deputy Commissioner/ District Superintendents of Police.
- Director (IPR), Government of Manipur.- for wide publication of the orders through print and electronic media.
- Director, Printing & Stationary, Manipur- with request for publication in Manipur Gazette Extra-ordinary and to furnish 20 copies of the Gazette.
- Station Director, Doordarshan Kendra, Imphal.
- 16. Station Director, All India Radio, Imphal.
- 17. Guard file.

